

web site *Comd. TAC* 10397
15/9/10

OFFICE OF THE ADDITIONAL CHIEF METROPOLITAN MAGISTRATE
SAKET COURT COMPLEX: SOUTH-DISTRICT:
LINK ROSTER

In Super-session of order No 214-260/2010ACCM-South District/N.D. Dated 10/09/2010, following arrangements of Link Magistrates for **South & South-East Police District** are made with effect from 15/9/10.

S.	Name of MM	R.No.	Link	Name of MM	R.No.
1	Ms. S. M. Grover, MM	4. G.F	↔	S. P. S. Laler, MM	3G.F
2	Ms. Priya Mahindra, MM	5 GF	↔	Sh. Naveen Kr. Kashyap, MM	6 GF
3	Sh. Rajinder Singh, MM	207SF	↔	Ms. Monika Saroha, MM	209SF
4	Sh. Prashant Sharma, MM	208SF	↔	Ms. Tyagita Singh, MM	210SF
5	Sh. Saurabh Kulshreshtha, MM	202SF	↔	Sh. Munish Markan, MM	205SF
6	Sh. Sunil Beniwal, MM	204SF	↔	Ms. Pooja Talwar, MM	203SF
7	Sh. Deepak Sehrawat, MM	2GF	↔	Ms. Namrita Aggarwal, MM	515Ft
8	Ms. Purva Sareen, MM	512	↔	Ms. Gomati Manocha, MM	513
9	Sh. Samar Vishal, MM	206	↔	Ms. Colette Rashmi Kujur, MM	514
10	Ms. Mona Tardi Kerketta, MM	511	→	Sh. Samar Vishal, MM	206
11	Sh. Ankit Singla, MM (Traffic)	9 GF	↔	Sh. Sudhir kr. Sirohi, MM(Traffic)	10GF

Notes:-

(1)

(A) Whenever any ACMM's/MM is on leave or busy in remand proceedings in Hospitals etc. or is not available due to any reason his/her work shall be looked after by Link Magistrates shown against his/her name in the opposite column. In case both the said MMs are on leave or not available for similar reason, the MMs whose name is mentioned immediately below the name of the MM concerned shall work as next link MM and shall look after the work of court of MM whose name finds mention above his name. In case even the next link MM mentioned immediately below the name concerned MM on leave or similarly not available the MM whose name finds mentioned immediately below thereafter shall work as next link MM for such duration and so on & so forth. The two MMs mentioned in the first horizontal line shall be deemed to be MMs placed immediately below the two MMs mentioned in the last horizontal line in the roster for the above purpose.

(B) In the absence or non-availability or being on leave or otherwise busy with the Administrative work, the work of the Court of **Sh. Naveen Arora, ACMM (South-East)**, shall be looked after by Sh. Sanjeev Kumar, (Relieving Magistrate) in pre lunch session and in the absence/non-availability of Sh. Sanjeev Kumar, the same shall be looked after by Sh. Saurabh Kulshreshtha, MM. In the absence/non-availability of Sh. Saurabh Kulshreshtha MM, the same shall be looked after by his/her 1st and 2nd Link Magistrate and so on so forth.

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(C) In the absence or non availability or being on leave or otherwise busy with the Administrative work, the work of the Court of **Sh. Rakesh Pandit ACMM (South)**, shall be looked after by Sh. Sanjeev Kumar, (Relieving Magistrate) in pre lunch session and in the absence/non-availability of Sh. Sanjeev Kumar, the same shall be looked after by Sh. S.P.S.Laler, MM and in his absence/non-availability the same shall be looked after by his/her 1st & 2nd Link Magistrate and so on and so forth.

2. (A) In the absence or non-availability or being on leave or otherwise busy with Administrative work, the work of the court of **Naveen Arora ACMM (South-East)** which is required to be exclusively dealt with by **ACMM (South-East)** shall be looked after by **ACMM (South)**, in the absence of both, by the Duty MM of the day.

(B) In the absence or non-availability or being on leave or otherwise busy with the Administrative work, the work of the court of **Sh. Rakesh Pandit, ACMM (South)**, which is required to be exclusively dealt with by **ACMM (South)**, shall be looked after by **ACMM (South-East)**, and in the absence of both, by the Duty MM of the day.

3. (A) The TIP's and Inquest Proceeding shall be dealt by Sh. Sanjeev Kumar MM, (Relieving Magistrate) for entire south & south-east police district in post lunch sessions. In case the Relieving Magistrate is on leave/not-available, the ACCM-1 may assign the duty of TIP Proceedings to any other magistrate.

(B) Whenever any TIP is marked to link M.M as per table by the concerned court and the accused is produced by the I.O before the link MM, the link MM shall record the TIP Proceeding in case the Accused does not wants to participate in TIP Proceedings, the TIP shall not be referred to Relieving Magistrate for recording of the refusal to participate in TIP Proceedings & in case the accused wants to participate in the TIP Proceeding the link MM shall sent the matter back to the ACMM-1. The ACMM-1 shall fixed the date for TIP Proceeding which shall be communicated to Relieving Magistrate. It shall be the responsibility of the Relieving Magistrate to obtain the list of TIP's fixed by the ACMM on daily basis from the Office of ACMM by 12 Noon.

(C) The application for recording statement U/S 164 Cr.PC shall be dealt by Link MM as per table and shall not be marked to the Relieving M.M.

(D) In Case the Relieving Metropolitan Magistrate is handling the work of two civil court in pre lunch sessions, he shall be deemed to be not available and no work of any criminal court shall be assigned to him.

(E) If the first Link MM is on leave or absent on account of having gone for some official duty such TIP application shall be made over by the area MM to the next Link MM and so on as per table mentioned above.



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(F) If the area MM is on leave or absent for above said reasons his/her Link MM or in case of absence of even Link MM, his/her next Link MM shall deal with the application in the same manner deeming it to have been made over to him formally in terms of above directions No. 3 (A) & 3 (B) (Supra). For removal of doubts it is clarified that in such situations, formal making of order shall not be necessary, nor awaited by the Link MM, or next link MM (as the case may be) who shall proceed to record the statement u/s 164 Cr.P.C. or arrange for holding T.I.P. Etc.

(G) Upon the application being made over by name in terms of direction No. 3 (B) & 3 (C) (Supra) or receipt of such application by the Link MM or next Link MM (as the case may be) in situations mentioned in directions above, the MM in question shall ordinarily be himself responsible for disposal of the application, except for special reasons, which may be recorded in which event the application shall be directed to be put up for necessary directions before the concerned ACMM.

(H) All the MM's are directed to dispose of the application U/s 164 Cr.P.C. assigned to them by their Link Magistrate preferably on the same date or for reasons to be recorded, on the earliest subsequent date.

4. (A) The Link MM besides fixing dates will also do other misc. work including recording of evidence of the court on leave, except passing final judgments depending purely on the availability of time and volume of work fixed in their courts.

(B) The Link MM shall first come to the court of MM on leave, personally adjourn the matter listed, disposed off misc. applications and then start the work of his/her own court.

(C) In order to avoid delay in regulation of the court work, Ld. MM/ACMMs shall issue instructions making it the responsibility of their respective Readers/Ahlmads/Steno (in that order) to intimate in writing to the office of the ACMM by 10:15 a.m. Positively on the date when presiding officer happens to be on leave or absent, with application not having come in advance.

(D) In any case, the Link Magistrate shall commence work in the concerned court when presiding officer is on leave by 10:30 a.m. In case where a particular officer is expected to work as Link Magistrate, in more than one court on given day, he shall suitably instruct the reader of such other court to inform the litigants and members of the Bar about the time when the Link Magistrate would be coming to such other court. (refer circular No. 5958-6040/CMM dated 19.07.1999).

A handwritten signature in black ink, appearing to be 'A. S. Arora', written in a cursive style.

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5. If as a consequence of absence, for reason in the nature mentioned above of certain Metropolitan Magistrate, the work of more than two additional courts (i.e. Other than his own court) comes for disposal before Metropolitan Magistrate for whole of the day, such request should be made before the ACMM in early of the day & suitable orders may be passed for assigning the additional load of work on temporary basis, subject to availability of sufficient number of the Magistrates for additional duties on such day. For removal of doubts, it is clarified that such requests shall not entertained for less than full working day.



(NAVEEN ARORA)

Additional Chief Metropolitan Magistrate-1
South-East District

315-367
No...../2010/ACMM-South District/New Delhi. Dated :- 14/9/10

Copy forwarded for information/necessary action to:-

1. The Ld. Registrar General, High Court of Delhi, New Delhi.
(Through Ld. District & Sessions Judge-I, Tis Hazari Courts, Delhi.)
2. The Ld. District & Sessions Judge-I, Tis Hazari Courts, Delhi.
3. All the Ld. District & Sessions Judges, All District.
4. The Ld. Chief Metropolitan Magistrate, Tis Hazari Courts, Delhi.
5. All the Ld. Additional Chief Metropolitan Magistrates, All District.
6. Officers Concerned.
7. The A.O. Judl./Supdt. Nazarat Branch/Filing, Saket courts, New Delhi
8. The Administrative Civil Judge, Saket Courts, New Delhi.
9. The Officer Incharge, Pool Car, Saket Courts, New Delhi.
10. The Chief Prosecutor, South & South-East Districts, New Delhi.
11. The Commissioner of Police, PHQ, New Delhi.
12. The DCPs, South & South-East District, New Delhi.
13. The Incharge, Care Taking Branch, Saket Courts Complex, New Delhi.
14. The Secretary, Bar Association, Saket Court Complex, New Delhi.
15. The Incharge, District Web-Site committee, Room No. 234, Tis Hazari Courts, Delhi.
16. The Incharge, Lock-up, Saket Courts, New Delhi.
17. The Incharge, Video Conferencing Room, Saket Court Complex,, New Delhi.
18. The Sunil Gupta, Law Officer, Tihar Jail.
19. The Judicial Branch, Saket Court Complex, New Delhi.
20. Office File.


(NAVEEN ARORA)

Additional Chief Metropolitan Magistrate-1